

HIGH COURT OF KARNATAKA, BENGALURU

May 04, 2021

NOTIFICATION

(Applicable to Bengaluru Urban, Mysuru, Tumakuru, Ballari, Bangalore Rural Courts located in City Civil Court and CMM Court Complexes, Chikkaballapura, Dakshina Kannada, Hassan, Kalaburagi, Mandya and Raichur Districts)

In view of the decision of the SOP Committee, Hon'ble the Chief Justice is pleased to pass the following order in continuation of Notification dated May 02, 2021:

Apart from Bangalore Urban, Mysuru, Tumakuru, Ballari, Bangalore Rural Courts located in City Civil Court Complex, the following 6 Districts:

1. Chikkaballapura
2. Dakshina Kannada
3. Hassan
4. Kalaburagi
5. Mandya
6. Raichur

are having active Covid-19 Positive cases of more than 5,000, and hence the following steps are taken to curb the rise of Covid-19 cases with effect from Wednesday, 05th May 2021, till end of the Summer Vacation i.e., till 22.05.2021:

1. The entry of litigants, parties-in-person, visitors, Advocates clerks and the Advocates to the Court premises is prohibited.
2. Cases of Vacation Court shall be filed through e-filing only and said cases shall be heard through Video Conference only.

3. Recording of evidences in criminal cases, physical appearance of the accused person to the Court premises shall be prohibited.
4. All bail applications / petitions shall be filed through e-filing only. The said e-filing can be on either using the CIS software or by sending scanned copy to email-id mentioned below:

Bangalore Urban :

- a. City Civil Court – ccc-blru@hck.gov.in
- b. Small Causes Courts – scc-blr@hck.gov.in
- c. Chief Metropolitan Magistrate Courts – cmm-blr@hck.gov.in
- d. Family Courts – nyayadegula-blr@hck.gov.in

- Mysuru – pdj-mysuru@hck.gov.in
Tumakuru – pdj-tumakuru@hck.gov.in
Ballari – filingpdjballari@gmail.com
Bangalore Rural – pdj-blrr@hck.gov.in
Chikkaballapura – pdjcbpur@karnataka.gov.in
Dakshina Kannada – pdjmangaluru@karnataka.gov.in
Hassan – pdjhassan@karnataka.gov.in
Kalaburagi – pdjkalaburagi@karnataka.gov.in
Mandya – pdjnnandya@karnataka.gov.in
Raichur – pdjraichur@karnataka.gov.in

Hearing of the bail petitions shall be through Video Conference only. The Video Conference link will be shared to the same registered email id. Video Conference link will be of Jitsi platform. ([https://meet.jit.si/..](https://meet.jit.si/))

5. Only in cases of remand where accused is produced physically, the physical appearance of the advocate is permitted.
6. For pending matters to be heard, memo for postings may be sent through email to the above mentioned email id mentioning the extraordinary reason for taking the matter for hearing. If considered, date of hearing will be communicated to the registered email id.

7. The Principal District and Sessions Judges / Chief Judges as far as possible utilize bare minimum staff and as far as possible services of staff travelling from outside the head quarters shall not be utilized for attending the Court.
8. The Principal District and Sessions Judges / Chief Judges of the above Districts shall make in-charge arrangement for hearing the bail Applications / Petitioners by the Judicial Officers who resides in the district head quarters. All the remand matters shall be considered by the Jurisdictional Magistrate in their respective locations.

Applicable to all the districts:

1. The Principal District and Sessions Judges/Chief Judges of the all the Districts shall allow the entry of Job typists, private Xerox operators and Notaries in the precincts of the Court Complexes to the minimum required.
2. Canteens/any other outlets located within the Court precincts, shall be kept closed until further orders.
3. All the Principal District and Sessions Judges/Chief Judges of all the Districts shall take effective and all possible steps to curb the spread of COVID-19 pandemic.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-
(T G SHIVASHANKARE GOWDA)
REGISTRAR GENERAL I/c